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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 533/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

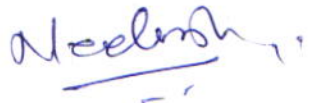

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Aroawana Ports & Infrastructure Pvt Ltd  
V/s  
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	NEELAMBUR	CR ROC Mumbai	
2.	Adv. Ajit Singh Tawar	Advocate for Petitioner 2	

ORDER

CP No. 533/252/NCLT/MB/MAH/2017

This Company Petition is **allowed**, vide separate order, on imposing cost of  
₹25,000/- payable to RoC, Mumbai, within 15 days hereof.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)